C O N T E N T S

Seventeenth Series, Vol. VII, Third Session, 2020/1941 (Saka)
No.10, Monday, March 2, 2020/ Phalguna 12, 1941 (Saka)

S U B J E C T	P A G E S
OBITUARY REFERENCE	10
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 141 to 160	11-89
Unstarred Question Nos. 1611 to 1840	90-628

PAPERS LAID ON THE TABLE 630-633

STANDING COMMITTEE ON RAILWAYS

3rd Report 634

ELECTIONS TO COMMITTEES 634-638

(i) Committee on Estimates 634

(ii) Committee on Public Accounts 634-635

(iii) Committee on Public Undertakings 635-637

(iv) Committee on Welfare of Scheduled Castes and Scheduled Tribes 637-638

GOVERNMENT BILLS - Introduced 639-640

(i) Medical Termination of Pregnancy (Amendment) Bill, 2020 639

(ii) Mineral Laws (Amendment) Bill, 2020 640

STATEMENT RE: MINERAL LAWS (AMENDMENT) ORDINANCE, 2020

Shri Pralhad Joshi 640

MATTERS UNDER RULE 377 641-652

(i) Regarding setting up of FM Radio station in Kheda, Gujarat

Shri Devusinh Chauhan 641

(ii) Need to review the ban imposed on onion export

Dr. Sujay Vikhe Patil 641

(iii) Need to develop places of historical importance in Jhansi Parliamentary Constituency, Uttar Pradesh under Swadesh Darshan Scheme

Shri Anurag Sharma 642

(iv) Need to address the acute shortage of drinking water in Hathras Parliamentary Constituency, Uttar Pradesh

Shri Rajveer Diler 642

(v) Need to construct a Foot-over bridge at level crossing No. 100 on Wardha-Nagpur railway line in Wardha Parliamentary Constituency, Maharashtra

Shri Ramdas Tadas 643

(vi) Regarding linking of Palar-Pennar and Krishna river basins

Shri S. Muniswamy 643

(vii) Need to set up Kendriya Vidyalayas at Jarmundi, Deoghar and Mahagama in Jharkhand

Dr. Nishikant Dubey 644

(viii) Need to permit treatment of all diseases under Pradhan Mantri Ayushman Bharat Yojana

Shri Sudhakar Tukaram Shrangare 644

(ix) Regarding Seven Balloons Barrage Project on river Girna in Maharashtra

Shri Unmesh Bhaiyyasaheb Patil 645

(x) Need to conserve and utilize waters of small reservoirs for irrigation purpose in Mahasamund Parliamentary Constituency, Chhattisgarh

Shri Chunni Lal Sahu 645

(xi) Need to take steps to eradicate malnutrition in Odisha

Shrimati Sangeeta Kumari Singh Deo 646

(xii) Regarding stem cell therapy procedure

Dr. Subhash Ramrao Bhamre 646-647

(xiii) Regarding need for new railway line from Thalassery to Mysore via Manathavady

Shri K. Muraleedharan 647

(xiv) Regarding construction of dam on river Palar at Thoni Maduvu in Tamil Nadu

Shri DNV Senthilkumar S. 648

(xv) Need to expedite the process of “Assent to Andhra Pradesh Disha Bill, 2019"

Shrimati Vanga Geetha Viswanath 648

(xvi) Need to prevent recurrence of alleged communal violence in Delhi

Prof. Sougata Ray 649

(xvii) Need to set up a Cotton University and Cotton Processing Industry in Parbhani Parliamentary constituency, Maharashtra

Shri Sanjay Jadhav 649

(xviii) Need to construct a bridge over Punpun river in Karakat Parliamentary Constituency, Bihar

Shri Mahabali Singh 650

(xix) Regarding Central assistance for procurement of Modern vehicles for strengthening of fire service in Odisha

Shri Bhartruhari Mahtab 650

(xx) Need to hike sugarcane procurement price

Shri Malook Nagar 651

(xxi) Regarding development of Greenfield satellite Railway Terminal at Nagulapalli in Medak district of Telangana

Shri Kotha Prabhakar Reddy 651

(xxii) Need to provide central assistance to Kerala affected by two floods

Adv. A. M. Ariff 652

DIRECT TAX VIVAD SE VISHWAS BILL, 2020 **653, 655-658**

Motion to Consider 653

Shrimati Nirmala Sitharaman 653

Dr. Sanjay Jaiswal 655-658

OBSERVATION BY THE SPEAKER

(i) Appeal for maintenance of peace and communal harmony in the country 654

(ii) Need to maintain the dignity of the House 661

ANNEXURE – I

Member-wise Index to Starred Questions 662

Member-wise Index to Unstarred Questions 663-667

ANNEXURE – II

Ministry-wise Index to Starred Questions 668

Ministry-wise Index to Unstarred Questions 669

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shrimati Rama Devi

Dr. (Prof.) Kirit Premjibhai Solanki

Shri Rajendra Agrawal

Shrimati Meenakashi Lekhi

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

Shri Bhartruhari Mahtab

Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Monday, March 2, 2020/ Phalguna 12, 1941 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

…(व्यवधान)

माननीय अध्यक्ष: आप सब बैठ जाइए।

…(व्यवधान)

11.0 ½ hrs

OBITUARY REFERENCE

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे सभा को हमारे साथी श्री बैद्यनाथ प्रसाद महतो के दु:खद निधन के बारे में सूचित करना है।

श्री बैद्यनाथ प्रसाद महतो, बिहार के वाल्मिकिनगर संसदीय निर्वाचन क्षेत्र से वर्तमान में सदस्य थे। वह पन्द्रहवीं लोक सभा के सदस्य भी थे।

इससे पूर्व, श्री महतो तीन कार्यकाल के लिए बिहार विधान परिषद के सदस्य थे और उन्होंने बिहार सरकार में ग्रामीण विकास मंत्री के रूप में कार्य किया।

एक सक्षम संसदविद के रूप में श्री महतो कई संसदीय समितियों के सदस्य भी थे।

श्री महतो लेखक भी थे और उनकी हिंदी में 'कहीं धूप कहीं छाया' नामक एक पुस्तक भी प्रकाशित हुई है।

श्री बैद्यनाथ प्रसाद महतो का निधन 72 वर्ष की आयु में नई दिल्ली में 28 फरवरी, 2020 को हुआ।

हम अपने सहयोगी के निधन पर गहन शोक व्यक्त करते हैं और यह सभा मेरे साथ शोक संतप्त परिवार के प्रति संवदना व्यक्त करती है।

अब यह सभा दिवंगत आत्मा के सम्मान में थोड़ी देर मौन खड़ी रहे।

11.01 hrs

(The. Members then stood in silence for a short while.)

…(व्यवधान)

माननीय अध्यक्ष : सभा दो बजे तक के लिए स्थगित होती है।

11.02 hrs

(The Lok Sabha then adjourned till Fourteen of the Clock)

14.01 hrs

The Lok Sabha re-assembled at One Minute past Fourteen of the Clock.

(Hon. Speaker *in the Chair*)

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

अब पत्र सभा पटल पर रखे जाएंगे।

…(व्यवधान)

14.0 ½ hrs

(*At this stage, Adv. Dean Kuriakose, Shri S. Gnanathiraviam, Shri Kalyan Banerjee, Adv. A.M. Ariff, Shri E.T. Mohammed Basheer, Dr. Shafiqur Rahman Barq, Shri N.K. Premachandran, Shri Bhagwant Mann and some other hon. Members came and stood on the floor near the Table.*)

… (*Interruptions*)

HON. SPEAKER: No, do not touch.

…(*Interruptions*)

14.02 hrs

PAPERS LAID ON THE TABLE

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा भारी उद्योग और लोक उद्यम मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): श्री धमेन्द्र प्रधान की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं –

(1) (एक) राजीव गांधी इंस्टीट्यूट ऑफ पेट्रोलियम टेक्नोलॉजी, अमेठी के वर्ष 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राजीव गांधी इंस्टीट्यूट ऑफ पेट्रोलियम टेक्नोलॉजी, अमेठी के वर्ष 2018-2019 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त **(1)** में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2118/17/20]

श्रम और रोजगार मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं -

(1) (एक) वी.वी. गिरि नेशनल लेबर इंस्टीट्यूट, नोएडा के वर्ष 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) वी.वी. गिरि नेशनल लेबर इंस्टीट्यूट, नोएडा के वर्ष 2018-2019 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2119/17/20]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): I beg to lay on the Table:-

(1) A copy of the Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2019/44 in Gazette of India dated 19th December, 2019 under section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library, See No. LT 2120/17/20]

(2) A copy of the Obligatory Cession for the financial year 2020-21 (Hindi and English versions) published in Notification No. IRDAI/RI/1/167/2020 in Gazette of India dated 5th February, 2020 under Section 114A of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library, See No. LT 2121/17/20]

(3) A copy of the Life Insurance Corporation (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.96€ in Gazette of India dated 10th February, 2020 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library, See No. LT 2122/17/20]

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

1. Notification No. 85/2019-Customs (N.T.) dated 21st November, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
2. S.O.4309(E) published in Gazette of India dated 29th November, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
3. Notification No. 88/2019-Customs (N.T.) dated 5th December, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
4. S.O.4460(E) published in Gazette of India dated 13th December, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
5. Notification No. 91/2019-Customs (N.T.) dated 19th December, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign

currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

6. S.O.4723(E) published in Gazette of India dated 31st December, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

7. Notification No. 01/2020-Customs (N.T.) dated 2nd January, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

8. S.O.210(E) published in Gazette of India dated 15th January, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

9. Notification No. 05/2020-Customs (N.T.) dated 16th January, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

10. S.O.485(E) published in Gazette of India dated 31st January, 2020, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

11. Notification No. 11/2020-Customs (N.T.) dated 6th February, 2020, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

[Placed in Library, See No. LT 2123/17/20]

(5) A copy of Notification No. G.S.R.55(E) (Hindi and English versions) published in Gazette of India dated 28th January, 2020, together with an explanatory memorandum notifying the All Industry Rates of Drawback and these rates are average rates allowed for rebate of customs and central excise duties, suffered on imported or excisable materials respectively, used as inputs in the manufacture of export goods and the notification is effective from 04.02.2020 under Section 159 of the Customs Act, 1962 and Section 37 of the Central Excise Act, 1944.

[Placed in Library, See No. LT 2124/17/20]

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

1. G.S.R.50(E) published in Gazette of India dated 24th January, 2020, together with an explanatory memorandum seeking to

amend Notification No. 40/2017-Customs (ADD) dated 25th August, 2017 in pursuance of final findings of anti-dumping Sunset Review investigation concerning imports of 'Sodium Nitrite' originating in or exported from China PR, in pursuance of a CESTAT order.

2. G.S.R.58(E) published in Gazette of India dated 30th January, 2020, together with an explanatory memorandum seeking to impose provisional Anti-dumping duty on imports of 'Digital Offset Printing Plates', originating in, or exported from China PR, Japan, Korea RP, Taiwan and Vietnam for a period of six months in the manner prescribed, pursuant to the preliminary findings of the Designated Authority, Directorate General of Trade Remedies.

3. G.S.R.99(E) published in Gazette of India dated 10th February, 2020, together with an explanatory memorandum seeking to extend the levy of Anti-dumping duty on imports of 'Acetone' originating in or exported from Korea RP upto and inclusive of the 15th April, 2020, in pursuance of the review initiated by the Designated Authority.

[Placed in Library, See No. LT 2125/17/20]

(7) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

1. G.S.R.82(E) published in Gazette of India dated 3rd February, 2020, together with an explanatory memorandum seeking to extend the last date for furnishing of annual return/reconciliation statement in FORM GSTR-9/FORM GSTR-9C for the period from 01.07.2017 to 31.03.2018.
2. G.S.R.83(E) published in Gazette of India dated 3rd February, 2020, together with an explanatory memorandum seeking to prescribe due dates for filing of return in FORM GSTR-3B in a staggered manner.

[Placed in Library, See No. LT 2126/17/20]

14.03 hrs

STANDING COMMITTEE ON RAILWAYS

3rd Report

श्री राधा मोहन सिंह (पूर्वी चंपारण): अध्यक्ष महोदय, मैं ''रेल मंत्रालय की अनुदानों की मांगों (2020-21)'' पर रेल संबंधी स्थायी समिति (2019-20) का तीसरा प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

14.04 hrs

ELECTIONS TO COMMITTEES

(i) Committee on Estimates

SHRI GIRISH BHALCHANDRA BAPAT (PUNE): I beg to move the following:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021."

माननीय अध्यक्ष : प्रश्न यह है**:**

"कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य**-**संचालन नियमों के नियम 311 के उप**-**नियम **(1)** द्वारा अपेक्षित रीति से 1 मई**,** 2020 से शुरू होने वाली और 30 अप्रैल**,** 2021 को समाप्त होने वाली अवधि के लिए प्राक्कलन समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से तीस सदस्य निर्वाचित करें।**"**

प्रस्ताव स्वीकृत हुआ।

(ii) Public Accounts Committee

DR. SATYAPAL SINGH (BAGHPAT): Speaker, Sir, with your kind permission, I beg to move the following:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public

Accounts for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021." *....(Interruptions)*

माननीय अध्यक्ष: प्रश्न यह है :

"कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियमों के नियम 309 के उप-नियम (1) द्वारा अपेक्षित रीति से 1 मई, 2020 से शुरू होने वाली और 30 अप्रैल, 2021 को समाप्त होने वाली अवधि के लिए लोक लेखा समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से पन्द्रह सदस्य निर्वाचित करें।"

प्रस्ताव स्वीकृत हुआ।

DR. SATYAPAL SINGH: Speaker, Sir, with your kind permission, I beg to move the following:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021 and do communicate to this House the names of the members so nominated by Rajya Sabha." *....(Interruptions)*

माननीय अध्यक्ष: प्रश्न यह है :

"कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 2020 से शुरू होने वाली और 30 अप्रैल, 2021 को समाप्त होने वाली अवधि के लिए इस सभा की लोक लेखा समिति के साथ सहयोजित करने हेतु राज्य सभा के सात सदस्य नामनिर्दिष्ट करने के लिए सहमत हो और राज्य सभा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करे।"

प्रस्ताव स्वीकृत हुआ।

(iii) Committee on Public Undertakings

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): Speaker, Sir, I beg to move the following:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021." *....(Interruptions)*

माननीय अध्यक्ष: प्रश्न यह है :

"कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियमों के नियम 312 ख के उप-नियम (1) द्वारा अपेक्षित रीति से 1 मई, 2020 से शुरू होने वाली और 30 अप्रैल, 2021 को समाप्त होने वाली अवधि के लिए सरकारी उपक्रमों संबंधी समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से पन्द्रह सदस्य निर्वाचित करें। "

<u>प्रस्ताव स्वीकृत हुआ।</u>

SHRIMATI MEENAKASHI LEKHI : Speaker, Sir, I beg to move the following:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021 and do communicate to this House the names of the members so nominated by Rajya Sabha." *....(Interruptions)*

माननीय अध्यक्ष: प्रश्न यह है :

"कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 2020 से शुरू होने वाली और 30 अप्रैल, 2021 को समाप्त होने वाली अवधि के लिए इस सभा की सरकारी उपक्रमों संबंधी समिति के साथ सहयोजित करने हेतु राज्य सभा के सात सदस्य नामनिर्दिष्ट करने के लिए सहमत हो और राज्य सभा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करें।"

प्रस्ताव स्वीकृत हुआ।

...(व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, इस माननीय सदन में आप अपने दल के नेता हैं। आपको माननीय सदस्यों को समझना चाहिए कि यह भारत के लोकतंत्र का मंदिर है।

...(व्यवधान)

माननीय अध्यक्ष: इस मंदिर की कुछ परंपराएं हैं और कुछ नियम हैं। सदन में सभा पटल पर रखे जाने वाले पत्रों के समय वेल में नहीं आते हैं।

...(व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, मैं आप लोगों को बोलने का मौका दूंगा। आप कृपया अपनी जगह पर जाकर बैठें।

...(व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, आप सदन में चर्चा करना चाहें, तो चर्चा करें, लेकिन अपनी-अपनी सीटों पर जाकर बैठें।

...(व्यवधान)

(iv) Committee on the Welfare of Schedule Castes and Scheduled Tribes

DR. (PROF.) KIRIT PREMJIBHAI SOLANKI (AHMEDABAD WEST): Hon. Speaker, Sir, I beg to move the following:

> "That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2020 and ending on the 30th April, 2021." *....(Interruptions)*

माननीय अध्यक्ष: प्रश्न यह है :

> "कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियमों के नियम 331ख के उप-नियम (1) द्वारा अपेक्षित रीति से 1 मई, 2020 से शुरू होने वाली और 30 अप्रैल, 2021 को समाप्त होने वाली अवधि के लिए अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से बीस सदस्य निर्वाचित करें।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

DR. (PROF.) KIRIT PREMJIBHAI SOLANKI : I beg to move:

> "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten Members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the

1st May, 2020 and ending on the 30th April, 2021 and do communicate to this House the names of the Members so nominated by Rajya Sabha." …(*Interruptions*)

माननीय अध्यक्ष : प्रश्न यह है:

"कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 2020 से शुरू होने वाली और 30 अप्रैल, 2021 को समाप्त होने वाली अवधि के लिए इस सभा की अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के साथ सहयोजित करने हेतु राज्य सभा के दस सदस्य नामनिर्दिष्ट करने के लिए सहमत हो और राज्य सभा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करे।"

प्रस्ताव स्वीकृत हुआ।

14.10 hrs

GOVERNMENT BILLS - Introduced

(i) Medical Termination of Pregnancy (Amendment Bill), 2020*

THE MINISTER OF HEALTH AND FAMILY WELFARE, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): I beg to move for leave to introduce a Bill further to amend the Medical Termination of Pregnancy Act, 1971. …(*Interruptions*)

माननीय अध्यक्ष : डॉ. शशि थरूर जी।

…(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, सदन को आर्डर में आने दीजिए। मैं आपको बोलने का मौका दूंगा। आप सभी सदस्यों को अपनी सीट पर बैठाएं।

…(व्यवधान)

माननीय अध्यक्ष : श्री अधीर रंजन चौधरी जी, मैं आपको बोलने का मौका दे रहा हूं। माननीय सदस्य, आप सदन में अपने दल के नेता हैं, आपको बोलने का मौका दिया जा रहा है। आप सदन में विधेयक पर चर्चा कीजिए।

…(व्यवधान)

माननीय अध्यक्ष : एडवोकेट डीन कुरियाकोस।

…(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, सदन में हल्ला करना है, या फिर बोलना है**?** आपको इस देश की जनता देख रही है कि आप इस सदन में हल्ला करने के लिए आते हैं। आप लोकतंत्र के इस मंदिर में चर्चा कीजिए। आप अपनी सीट पर बैठ जाइए।

…(व्यवधान)

---

*Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 02.03.2020

माननीय अध्यक्ष : प्रश्न यह है:

"गर्भ का चिकित्सकीय समापन अधिनियम, 1971 का और संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।"

प्रस्ताव स्वीकृत हुआ।

DR. HARSH VARDHAN: I introduce the Bill.

14.11 ½ hrs

(ii) Mineral Laws (Amendment) Bill, 2020*

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): I beg to move for leave to introduce a Bill further to amend the Mines and Minerals (Development and Regulation) Act, 1957 and to amend the Coal Mines (Special Provisions) Act, 2015. …(*Interruptions*)

माननीय अध्यक्ष : अधीर रंजन चौधरी जी, आपको बोलने के लिए पर्याप्त समय दिया जा रहा है। आप बोलिए, हल्ला मत कीजिए।

…(व्यवधान)

माननीय अध्यक्ष : प्रो. सौगत राय जी, आप अपनी बात सदन में रखिए।

…(व्यवधान)

माननीय अध्यक्ष : प्रो. साहब, आप अपनी बात सदन में रखिए।

…(व्यवधान)

माननीय अध्यक्ष : प्रश्न यह है:

> "कि खान और खनिज (विकास और विनियमन) अधिनियम, 1957 का और संशोधन करने के लिए तथा कोयला खान (विशेष उपबंध) अधिनियम, 2015 का संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।"

प्रस्ताव स्वीकृत हुआ।

SHRI PRALHAD JOSHI: I introduce the Bill.

---

*Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 02.03.2020

14.12 hrs

STATEMENT RE: MINERAL LAWS (AMENDMENT) ORDINANCE, 2020 *

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Mineral Laws (Amendment) Ordinance, 2020 (No. 1 of 2020). …(*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 2127/17/20

MATTERS UNDER RULE 377*

14.14 hrs

माननीय अध्यक्ष : माननीय सदस्यगण, नियम 377 के अधीन मामलों को सभा पटल पर रखा जाए। जिन सदस्यों को नियम 377 के अधीन मामलों को आज उठाने की अनुमति दी गई है व जो उन्हें सभा पटल पर रखने के इच्छुक हैं, वे 20 मिनट के भीतर मामले के पाठ को व्यक्तिगत रूप से सभा पटल पर भेज दें। केवल उन्हीं मामलों को सभा पटल पर रखा माना जाएगा जिनके लिए मामले का पाठ निर्धारित समय के भीतर सभा पटल पर प्राप्त हो गया है। शेष को व्यपगत माना जाएगा।

…(व्यवधान)

(i) Regarding setting up of FM Radio station in Kheda, Gujarat

SHRI DEVUSINH CHAUHAN (KHEDA): I want to bring to the kind attention of Minister of Information and Broadcasting that there is no FM Station in my constituency Kheda, Gujarat. I urge the Minister to open FM Station in my constituency, Kheda. I request you to please look into the matter and do the needful.

* Treated as laid on the Table.

(ii) Need to review the ban imposed on onion export

DR. SUJAY VIKHE PATIL (AHMEDNAGAR): In order to control the rising prices of Onion, Union Ministry of Commerce and Industry amended export policy of onion from free to prohibited in September 2019, which led to banning of export of onions with immediate effect. I represent Ahmednagar Parliamentary Constituency which has a sizeable population of onion farmers & the ban on export has severely affected the farmers as they are not able to get the desired prices for their produce. Onion prices have reduced to Rs 40 per kg from Rs 150 - 160 in December, 2019. Onion prices had shot up sharply due to an estimated 25% fall in kharif production of 2019-20 crop year (July-June) compared to the previous year because of late monsoon. I request the Government to amend export policy and allow export of onions to provide relief to the farmers and help them in getting remunerative prices for their produce.

(iii) Need to develop places of historical importance in Jhansi Parliamentary Constituency, Uttar Pradesh under Swadesh Darshan Scheme

श्री अनुराग शर्मा (झांसी): मेरा संसदीय क्षेत्र झांसी मध्य प्रदेश की सीमा से सटा है । यहाँ दुधई जैन मन्दिर/देवगढ़/रणछोड़ धाम मुचकुंद गुफा/ नीलकण्डेश्वर मन्दिर आदि दर्शनीय स्थल व प्राकृतिक क्षेत्र है । ललितपुर जनपद को बाँधों की नगरी से भी जाना जाता है , यहां बेतवा नदी पर राजघाट, माताटीला, सुकुवां डुकवां बांध अपने आप में सम्यताओं को समेटे हुये है । इस क्षेत्र में पर्यटन के विकास की अपार सम्भावनाएं है । झाँसी जिले के ऐतिहासिक स्थल भारतगढ़ दुर्ग और बालाबेहट के किले के क्रान्ति पथ (झाँसी-ललितपुर) आदि को पर्यटन की दृष्टि से विकसित किया जाए तो दोनो जिलों में सैलानियों की संख्या में भारी इजाफा हो सकता है|

भारत सरकार का पर्यटन मंत्रालय देश में महत्वपूर्ण पर्यटन अवसंरचना आदि का सतत और समावेशी ढंग से विस्तार कर रहा है ताकि भारत को विश्वस्तरीय पर्यटन गंतव्य बनाया जा सके । इस योजना के अंतर्गत सार्वजनिक सुविधाओं को विकसित करने पर ध्यान केन्दित किया जा रहा है। इनमें अंतिम स्थान तक संपर्क यानि लास्ट माइल क्नेक्टीवीटी, टूरिस्ट रिसेप्शन सेंटर्स, सड़क किनारे सुविधएं, ठोस अपशिष्ट प्रबंधन, लैंडस्केपिंग, पार्किंग आदि की सुविधाएं शामिल है।

अतः मेरे संसदीय क्षेत्र के उक्त ऐतिहासिक स्थलों को स्वदेश योजना के अंतर्गत विकसित कराने की कृपा करे जिससे कि ऐतिहासिक क्षेत्र झाँसी-ललितपुर के निवासियों को आय के नये संसाधन एव यहाँ का समग्र विकास हो सके ।

(iv) Need to address the acute shortage of drinking water in Hathras Parliamentary Constituency, Uttar Pradesh

श्री राजवीर दिलेर (हाथरस): मैं सरकार का ध्यान मेरे संसदीय क्षेत्र हाथरस की ओर दिलाना चाहता हूँ। मेरे संसदीय क्षेत्र के अंतर्गत जनपद हाथरस के विभिन्न विकास खंडों के कुछ गाँवों में पेयजल की बहुत बड़ी समस्या है। भूतल स्तर पर खारा पानी है जिसके कारण पीने योग्य पानी की समस्या एक लंबे समय से बनी हुई है। जनपद हाथरस के विधान सभा सिकंदराराऊ एंव विधान सभा सादाबाद के विभिन्न ग्रामवासियों को पीने के पानी के लिए दूर दराज तक जाना पड़ता है। इसके कारण क्षेत्रीय जनता को बड़ी कठिनाइयों का सामना करना पड़ता है।

मैं माननीय जल शक्ति मंत्री जी से आग्रह करना चाहता हूँ कि मेरे संसदीय क्षेत्र की पेयजल की समस्या को दूर करने की कृपा करे।

(v) Need to construct a Foot-over bridge at level crossing No. 100 on Wardha-Nagpur railway line in Wardha Parliamentary Constituency, Maharashtra

श्री रामदास तडस (वर्धा): मैं माननीय रेल मंत्री जी का ध्यान एक अत्यन्त महत्वपूर्ण विषय पर आकृष्ट करते हुए कहना चाहता हूँ कि वर्धा लोक सभा अन्तर्गत वर्धा नागपुर रेल लाईन के बीच दहेगांव रेलस्थानक स्थित है । दहेगांव रेलस्थानक के समीप रेल विभाग के माध्यम से रेलवे क्रासिंग गेट नं0-100 स्थायी तरीके से बंद करके पर्यायी अंडरपास का निर्माण रेल विभाग के माध्यम से किया गया है । लेकिन यह अंडरपास गेट नं0-100 से 400 मीटर दूर स्थित है, जो नागरिकों के लिए समस्या बन रहा है। गेट नं0-100 तुलजापुर रेल स्थानक के यार्ड एरिया में स्थित है, इस जगह पर रेल लाईन क्रास करते समय अनेक नागरिकों की दुर्घटना में मौत हुई है । इस जगह पर पैदल उपरी पुल का निर्माण अति आवश्यक है।

मेरा रेल मंत्री जी से अनुरोध है कि मध्य रेलवे मुख्यालय मुंबई ने दिनांक 24/02/2020 को रेलवे बोर्ड को पैदल उपरी पुल के निर्माण के लिए प्रस्ताव सादर किया गया है । उस प्रस्ताव को त्वरित स्वीकृति प्रदान करने हेतु मैं माननीय रेल मंत्री जी से निवेदन करता हूं।

तुलजापुर के स्थानीय नागरिकों के माध्यम से इस विषय को लेकर समय-समय पर जन आंदोलन होता रहा है । प्रवासी व स्थानीय नागरिकों का हित ध्यान में रखकर तथा परिसर में स्थित विद्यार्थियों की सुरक्षा के लिए त्वरित कार्यवाही अपेक्षित है।

(vi) Regarding linking of Palar-Pennar and Krishna river basins

SHRI S. MUNISWAMY (KOLAR): I request the Government to consider linking of Palar-Pennar and Krishna River Basins by inter-linking of Krishna river to Palar river. The water of river Krishna flows close to the borders of Kolar district and is available at a distance of about 5-15 kms at multi-points along the district border. About 6.7 TMC of water is the annual drinking water requirement for the district and this could be provided by inter-linking these rivers.

(vii) Need to set up Kendriya Vidyalayas at Jarmundi, Deoghar and Mahagama in Jharkhand

DR. NISHIKANT DUBEY (GODDA): Jharkhand's Santhal Pargana districts Deoghar, Godda, Jamtara, Pakur, Sahibganj and Dumka count amongst the socially, educationally and economically backward districts of the country. A look at the statistics of health, literacy, education, income, etc., gives an appalling picture of the poor state of the people. Poverty and ignorance are still causing low literacy rates, poor school attendance and large-scale drop outs.

I, therefore, seek attention of the Government towards the need to set up three Kendriya Vidyalayas. Ideal locations would be Jarmundi (Dumka), Deoghar and Mahagama (Godda) in the SANTHAL PARGANA region of Jharkhand.

'India lives in its villages. It is there that our producers live, voters live, the poor and illiterate live. It is the villages that hold the key to the country's problems.' So, vision of future India can be achieved by rebuilding half a million villages.

The second vision statement is contained in Article 45 of the Constitution of India. The State shall endeavor to provide within a period of ten years from the commencement of this Constitution, for free and compulsory education for all children until they complete the age of fourteen years.

(viii) Need to permit treatment of all diseases under Pradhan Mantri Ayushman Bharat Yojana

श्री सुधाकर तुकाराम श्रंगरे (लातूर): प्रधान मंत्री आयुष्मान भारत योजना के कार्यान्वयन में हो रही कतिपय गंभीर कठिनाइयां महसूस की जा रही हैं। आयुष्मान योजना में पंजीकृत अधिकांश अस्पताल योजना के तहत हो रहे भुगतान की राशि कम होने से मरीजों का इलाज करने से कतरा रहे हैं। कई बार मरीजों को इस बात को लेकर लौटाया जा रहा है कि उनकी बीमारी आयुष्मान योजना के तहत कवर नहीं है। यहां तक कि बीमारी की पहचान के लिए डाइग्नास्टिक सुविधा तक उपलब्ध नहीं करवाई जा रही है। कई अस्पताल मरीजों को किसी अन्य गंभीर बीमारी से त्रस्त बताकर लौटा रहे हैं। यह भी देखा गया है कि योजना के तहत मरीजों का इलाज करने वाले निजी अस्पतालों को भुगतान मिलने में लंबा वक्त लग रहा है। जबकि केन्द्र सरकार ने आदेश दिया है कि पात्रता सूची में जिन लोगों के नाम शामिल हैं, चिकित्सक उन्हें भर्ती कर इलाज शुरू करें।

अतः मेरा सरकार से अनुरोध है कि प्रधान मंत्री आयुष्मान योजना को व्यापक बनाकर इसमें अधिकाधिक बीमारियों को शामिल किया जाए तथा पंजीकृत अस्पतालों को निदेश दिया जाए कि उनके यहां योजना के तहत इलाज के लिए आने वाले सभी मरीजों का इलाज सुनिश्चित किया जाए।

(ix) Regarding seven Balloons Barrage Project on river Girna in Maharashtra

SHRI UNMESH BHAIYYASAHEB PATIL (JALGAON): The Seven Balloons Barrage project on the Girna River is a crucial project for catering to the drinking water supply & irrigation in my Lok Sabha constituency of Jalgaon. Currently, there is no barrage on the nearly 140 km long Girna River. The construction of Seven Barrages Project with smart pneumatically operated weirs/Balloon Weirs or Rubber Dams at the Girna River of Jalgaon District has been given administrative approval by both Central & State Governments. Farmers of North Maharashtra region have been suffering from problems of poor irrigation and drought for decades now. This project is a first-of-its-kind in the country & its operationalization will benefit the farmers and citizens in the areas of Chalisgaon, Amalner, Dharangaon, Bhadgaon, Pachora and Jalgaon. I request the Government to kindly consider this as an 'innovative project' and grant approval for disbursal of necessary funds for the implementation of the project.

(x) Need to conserve and utilize waters of small reservoirs for irrigation purpose in Mahasamund Parliamentary Constituency, Chhattisgarh

श्री चुन्नी लाल साहू (महासमुन्द) : मेरे महासमुंद संसदीय क्षेत्र के किसान, मजदूरों की पीड़ा को अवगत कराना चाहता हूँ। विगत 5 वर्षों से महासमुन्द लोक सभा के सीमावर्ती (ओडिशा राज्य की सीमा से लगे) क्षेत्र में सूखा व अकाल पड़ता रहा है। किसान भाइयों की आर्थिक स्थिति बदतर हो गई और लाखों की संख्या में कृषि मजदूर आजीविका की तलाश में शहर और अन्य राज्यों में पलायन कर रहे हैं क्योंकि किसानों के खेतों को सिंचित करने हेतु कोई भी सिंचाई सुविधा उपलब्ध नहीं है, जबकि इसी लोक सभा के जिला गरियाबन्द अन्तर्गत सिकासेर जलाशय में पानी की इतनी आवक है कि एक बरसात में लबालब होकर, वेस्ट वेयर से अतिरिक्त पानी व्यर्थ ही बहकर कुछ दूरी में जाकर पुनः पैरी नदी में मिल जाती है, जिसका कोई सदुपयोग नहीं है।

महासमुन्द अन्तर्गत सूखा व अकालग्रस्त क्षेत्र के छोटे-छोटे जलाशयों में उक्त व्यर्थ बहने वाले पानी को नहर/नाली के माध्यम से संरक्षित करके छोटे जलाशयों से कृषि व पड़त भूमि को सिंचित करने पर पैदावार बढ़ेगी, अकाल से ग्रसित किसान, मजदूर अपना भरण-पोषण करने में सक्षम होकर मुख्य धारा से जुड़ सकेंगे साथ ही पलायन को रोकने में सफलता भी मिलेगी और क्षेत्र का विकास संभव हो पाएगा।

(xi) Need to take steps to eradicate malnutrition in Odisha

SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR): Odisha is battling serious malnutrition crisis, especially in rural areas. As per findings of National Family Health Survey(NFHS)-4, the total number of under-five children in Odisha suffering from severe wasting has increased from 5.2 per cent to 6.4 per cent in the last 10 years. The people belonging to the Scheduled Tribe (23 per cent) and Scheduled Caste (17 per cent) are the worst victims of perpetual poverty and marginalisation.

There has been 25 per cent increase in outlay of Rs. 35,600 crore in 2020-21 for nutrition related programmes like Poshan Abhiyan. But Odisha must utilise allocated funds because this kind of investment in nutrition will help tackle severe acute malnourishment in the State. This will also address various Sustainable Development Goals (SDGs) of Odisha.

I request Central Government to take necessary steps so that menace of malnutrition may be eradicated in Odisha.

(xii) Regarding stem cell therapy procedure

DR. SUBHASH RAMRAO BHAMRE (DHULE): The Stem cells have great potential to treat many incurable conditions that otherwise cause death and disability. India has more than 2.5 crores Divyang citizens who can benefit from this. Indian Doctors from Government as well as Private Hospitals are playing leadership role in this field. There are many pioneering Indian scientific publications on this subject. The main problem faced by this field today is that there is divergence of policy between the Central Drugs Standard Control Organization (CDSCO) of Ministry of Health & Family Welfare and Indian Council of Medical Research (ICMR). On the one hand, CDSCO policies are supportive of cell therapy procedure done by Doctors. On the other hand, the policy of the ICMR is extremely restrictive. ICMR has made guideline (NGSCR 2017), which permits only the use of branded stem cells manufactured by private companies for commercial use but prevent Government and other private Hospitals from using generic stem cells for treatment. Due to the restrictive policies of ICMR, some of India's most prestigious institutes such as AIIMs, New Delhi and several other prominent hospitals have not been given approval by the ICMR. Whereas, certain commercial private companies have been granted permission. A real-life example of how ICMR guidelines are resulting in increased patient suffering is of a Railway Hospital of Vadodara where stem cells are being used to save

patients from leg amputations. From 64 legs which were to be amputated, 57 were saved using stem cells. This treatment was done free of cost. ICMR intervention, however, resulted in stopping this programme. The result of ICMR's intervention is that from the last 3 years, this excellent work has stopped, and Railway workers' legs which could be saved by stem cell therapy are being cut.

(xiii) Need for new railway line from Thalassery to Mysore via Manathavady

SHRI K. MURALEEDHARAN (VADAKARA): I would like to raise a matter regarding the project proposal for new Railway Line from Thalassery to Mysore via Manathavady. During the British period itself, there was a proposal to make Thalassery, a railway junction to connect Mysore and thereby extending the railway line to Bengaluru. Due to the outbreak of Second World War and the Independence Struggle against British rule, the Britishers dropped the proposal. The first Railway Minister of Independent India visited Thalassery during those days and travelled up to Mysore by road and declared that new railway line would be laid from Thalassery to Mysore. Unfortunately, that proposal and declarations could not be materialized. However, the new alignment from Thalassery to Mysore via Manathavady - Kenichera, Pullppally, Sargur, HD Kotta Kadakola to Mysore is not affecting environment. It will go through side of Kabani river under a tunnel stretching to 11.5 km. The rail network will not disturb any of the protected places. I, therefore, request the Railway Minister to lay the new rail line from Thalassery to Mysore via Manathavady.

(xiv) Regarding construction of dam on river Palar at Thoni Maduvu in Tamil Nadu

SHRI DNV. SENTHILKUMAR S. (DHARMAPURI): The Water from Barugur Hills coming under Mettur Taluk flows into Palar River near Thoni Maduvu on Tamil Nadu — Karnataka State border. A Reservoir has been proposed at Thoni Maduvu to store water for irrigation and portable purposes and the scheme would benefit about 11,000 acres of land spreading across 105 villages in Mettur Assembly constituency in Tamil Nadu.

It is learnt that about 190 acres of forest land and 60 acres of private land would be needed for implementation of this project. The State Government is required to approach the Centre for getting its consent and financial assistance for the implementation of this worthy project.

(xv) Need to expedite the process of "Assent to Andhra Pradesh Disha Bill, 2019"

SHRIMATI VANGA GEETHA VISWANATH (KAKINADA): Baba Saheb Ambedkar said, "I measure the progress of a community by the degree of progress which women have achieved." For him, development of women was the most imperative factor for the society's overall development.

In the wake of recent heinous crimes against women that shook the national consciousness, Andhra Pradesh Government has taken a landmark step to combat such crimes by passing the Disha Bill.

By legislating Disha Act, Government of Andhra Pradesh has been recognized for its path breaking policy initiatives to minimize cases of Women & Child abuse. It envisages faster & time bound judgment in cases of abuse against Women & Children.

Hence, I request to expedite the process of "Assent to Disha Bill, A.P 2019".

(xvi) Need to prevent recurrence of alleged communal violence in Delhi

PROF. SOUGATA RAY (DUM DUM): The situation in North East Delhi where women had been on dharna for more than two months took an unfortunate turn on 24.02.2020. Five people including a police head constable were killed in violence over Citizenship Act protests. A leader of a Political Party had allegedly given a call against the dharna which led to clashes between anti CAA and pro CAA protesters. Violence took communal colour and spread to Jafarabad, Maujpur and Bhajanpura areas of North East Delhi. The police failed to anticipate the violence and did not take steps to prevent it and 11 police persons including a DCP were injured. While nobody can speak against peaceful protests, use of force by certain political elements should be condemned. Police should take all possible steps to prevent any such recurrence in any part of the capital city.

(xvii) Need to set up a Cotton University and Cotton Processing Industry in Parbhani Parliamentary Constituency, Maharashtra

श्री संजय जाधव (परभणी): महाराष्ट्र का मराठवाडा क्षेत्र कपास के लिए विश्व प्रसिद्ध है, यहां के किसानों की जीविका चलाने का मुख्य साधन कपास उत्पादन है। कपास की खेती कर किसान अपने परिवार का भरण-पोषण और अपने बच्चों को शिक्षा देते हैं। कपास से रूई निकाल कर कपड़े भी बनाए जाते हैं लेकिन मेरे संसदीय क्षेत्र परभणी में कॉटन प्रोसेसिंग इंडस्ट्री नहीं होने के कारण यहाँ के कपास किसानों को तमिलनाडु सहित अन्य राज्यों पर निर्भर रहना पड़ता है। जिससे इन्हें काफी लागत आती है और कोई लाभ भी नहीं होता है। यदि मेरे संसदीय क्षेत्र परभणी में कॉटन युनिवर्सिटी तथा कॉटन प्रोसेसिंग इंडस्ट्री का निर्माण होता है तो यहाँ के किसानों को कॉटन निर्माण के लिए अन्य राज्यों पर निर्भर नहीं होना पड़ेगा। उनका खर्चा भी बचेगा वे अपने बच्चों को अच्छी शिक्षा दे पायेंगे, क्षेत्रीय जनता को रोजगार के नए अवसर प्राप्त होंगे बेरोजगारी दूर होगी इसके साथ-साथ राज्य एवं केन्द्र सरकार को अच्छा राजस्व मिलेगा।

अतः मेरा केन्द्र सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र परभणी (महाराष्ट्र) में कॉटन यूनिवर्सिटी तथा कॉटन प्रोसेस इंडस्ट्री को स्थापित करने की कृपा करें जिससे कपास किसानों को फायदा मिल सके।

(xviii) Need to construct a bridge over Punpun river in Karakat Parliamentary Constituency, Bihar

श्री महाबली सिंह (काराकाट): काराकाट लोक सभा क्षेत्र (बिहार) के अन्तर्गत नवीनगर प्रखंड के ग्राम बड़वान के पूरव तरफ पुनपुन नदी में पुल नहीं बनने के कारण वहां के 10 गांव के लोगों को काफी कठिनाईयों का सामना करना पड़ रहा है। यह क्षेत्र नक्सल प्रभावित क्षेत्र भी है। नक्सली घटनाओं को अंजाम देकर आसानी से निकल जाते हैं। पुलिस पुल के अभाव में वहाँ तक नहीं पहुंच पाती है।

अतः हम सरकार से मांग करते हैं कि बड़वान पुनपुन नदी में पुल का निर्माण कराया जाए।

(xix) Regarding Central assistance for procurement of Modern vehicles for strengthening of fire service in Odisha

SHRI BHARTRUHARI MAHTAB (CUTTACK): Due to rapid industrialisation and increase in number of hazardous industries and chemical plants at different parts of Odisha particularly in Jharsuguda, Angul, Paradeep, Rayagada and Balasore, the vulnerability of these areas is increasing day by day. To meet industrial accidents, chemical leakages induction of Hazmat vehicles is required.

Likewise, due to rapid urbanisation and lack of land, the construction of high-rise buildings in urban areas is increasing and creating risk of fire hazards particularly in Cuttack, Angul and Rourkela. In these places, there is a need for induction of Hydraulic Platforms in the Fire Stations to be utilized for the fighting and rescue purpose.

Besides, some quick response vehicles are also required for different district headquarters.

In view of the above, central assistance is required for procurement of these modern vehicles for strengthening of fire service in Odisha.

(xx) Need to hike sugarcane procurement price

श्री मलूक नागर (बिजनौर): आज देश का किसान बहुत परेशान है। किसानों की आय दोगुनी करने, गन्ने का रेट बढ़ाने, गन्ना खरीद का बकाया भुगतान आदि से संबंधित मुद्दे मैं 7 बार संसद में व 3 बार संसदीय समितियों की बैठकों में उठा चुका हूँ। और 4 बार उ. प्र. व केंद्र सरकार के संबंधित मंत्रियों को व हाल ही में माननीया वित्त मंत्री जी को भी पत्र लिख चुका हूँ। इस तरह से विभिन्न माध्यमों के द्वारा कुल 15 बार इस विषय को उठा चुका हूँ और आज संसद में 16 वीं बार उठा रहा हूँ।

मैं सरकार का ध्यान किसानों की गंभीर समस्याओं की ओर आकर्षित करना चाहता हूँ कि अतिशीघ्र गन्ने का खरीद मूल्य बढ़ाने के साथ-साथ अन्य उपजों का भी मूल्य लागत के अनुपात में बढ़ाया जाए। देश की रीढ़ की हड्डी कृषि क्षेत्र मजबूत होगा तो देश की इकोनामी अपने आप मजबूत हो जाएगी।

(xxi) Regarding development of Greenfield satellite Railway Terminal at Nagulapalli in Medak district of Telangana

SHRI KOTHA PRABHAKAR REDDY (MEDAK): I would like to draw the kind attention of the Government towards the need to expedite development of Greenfield Satellite railway Terminal at Nagulapalli in Medak District under South Central Railway which falls in my Parliamentary Constituency in Telangana State.

It may be recalled that as part of expanding infrastructural facilities, through the Public-Partnership-Private (PPP) mode, the Nagulapalli terminal, to the west of Greater Hyderabad, with 10 platforms and a multipurpose centre with shopping malls, restaurants and all other modern facilities with an investment of about Rs.1,000 crore will definitely enhance Greater Hyderabad's civic infrastructure keeping in mind the growing needs of rail users of Hyderabad.

It is once again stated that Nagulapalli terminal is well-connected by road and rail without any traffic restrictions on truck movements and can efficiently monetise land parcels, particularly in Hyderabad city. At present, two main streams of traffic are operated from Hyderabad to Delhi and Kolkata. Initially, the Hyderabad to Delhi stream will be operated from Nagulapalli in future. At present, the three existing terminals of Secunderabad, Hyderabad and Kacheguda are taking a heavy load of passenger traffic.

Hence, I request the Hon'ble Minister of Railways to kindly intervene in the matter and do the needful at the earliest.

(xxii) Need to provide central assistance to Kerala affected by two floods

ADV. A.M. ARIFF (ALAPPUZHA): Kerala has faced two massive floods in the recent years. After the first flood, for rebuilding Kerala, the State Government had asked for Rs. 2600 crore. In these two floods, 10319 houses got fully damaged and over 1 lakh were partially damaged. Over 10,000 kms of major roads were washed away and 16000 hectares of land was lost. State need an amount of Rs.31,000 crore to restore this. The Central Government has not given sufficient funds and also denied the State to accept aid from foreign countries. The Central Government had allotted Rs. 5908 crores to other States having fewer disaster compared to Kerala. Kerala has not been allotted a single penny for the second flood even as the State has asked a financial support of Rs.2101.88 crore. So, the Central Government should allot sufficient fund for the development of Kerala.

14.15 hrs

DIRECT TAX VIVAD SE VISHWAS BILL, 2020

माननीय अध्यक्ष : आईटम नंबर – 17**,** श्रीमती निर्मला सीतारमण।

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move for leave to introduce a Bill to provide for resolution of disputed tax and for matters connected therewith or incidental thereto, be taken into consideration …(*Interruptions*)

Sir, you are aware that during the Budget, I had very clearly stated in paragraph 126 that the Government has taken several measures to reduce tax litigations.…(*Interruptions*) Based on that, we came up with this scheme for the indirect taxes to reduce the litigation and in order to settle disputes …(*Interruptions*) Over 1,89,000 cases were pending. Similarly now, for the direct taxes, we want to take up dispute resolution in the form of Vivad Se Viswas Scheme…(*Interruptions*) There are, as of November, 2019, 4,83,000 direct tax cases which are pending in various appellate forums, such as, Commissioner of Appeal, IT80, High Court and also the Supreme Court …(*Interruptions*) Therefore, this Scheme, if brought in, will give settlement of dispute option for all those who wish to come under this Scheme. Of the 4,83,000 appeals which are pending at various levels, Rs.9.32 lakh crore are the estimated arrears …(*Interruptions*)

Therefore, this Scheme will be a great help for those who wish to settle disputes because people spend a lot of time and money …(*Interruptions*) The entire details of the Scheme are also attached. We like the Members to participate in the discussion and give their valuable inputs …(*Interruptions*) Thank you.

माननीय अध्यक्ष: प्रस्ताव प्रस्तुत हुआ:-

"कि विवादित कर के समाधान के लिए और उससे संबंधित अथवा उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक पर विचार किया जाए। "

14.16 hrs

OBSERVATION BY THE SPEAKER

(i) Appeal for maintenance of peace and communal harmony in the country

माननीय अध्यक्ष: माननीय सदस्यगण, दिल्ली की घटना को ले कर आप अपने विषय को रखना चाहते हैं। आप सब इस लोकतंत्र के मंदिर के एक जिम्मेदार जनप्रतिनिधि हैं। हम सबका सामूहिक प्रयास होना चाहिए, सामूहिक दायित्व होना चाहिए कि हम देश में शांति और सद्भावना बनाए रखें और इसमें प्रत्यक्ष अथवा अप्रत्यक्ष रूप से हमारी भागीदारी भी दिखे। इन सब मुद्दों पर, सदन के अंदर व्यक्तिगत रूप से, मैं आप सब से चर्चा कर के, जब स्थिति सामान्य हो जाएगी, सामान्य स्थिति के बाद मैं आपसे चर्चा करूंगा। हम भी चाहते हैं कि सदन में चर्चा हो, यह लोकतंत्र का मंदिर है। लेकिन आपको ये तख्तियां, नारेबाज़ी करने का अधिकार सदन के बाहर जनता ने दिया है। मेरा आग्रह है कि आप सबको देश में शांति और सद्भावना बनाने के लिए सामूहिक प्रयास करना चाहिए। आप एक महत्वपूर्ण जिम्मेदार दल के नेता हैं। मैं दल के नेताओं से भी आग्रह करना चाहता हूँ कि वे इस पर जिम्मेदारी से काम करें।

…(व्यवधान)

14.17 hrs

DIRECT TAX VIVAD SE VISHWAS BILL, 2020 – Contd.

डॉ. संजय जायसवाल (पश्चिम चम्पारण): अध्यक्ष महोदय**,** मैं आपका धन्यवाद करता हूँ कि आपने मुझे प्रत्यक्ष कर विवाद से विश्वास विधेयक पर बोलने का मौका दिया है। …(व्यवधान) महोदय, जब इस विधेयक को माननीय वित्त मंत्री सदन में प्रस्तुत कर थीं, तो विरोधी दल के नेता इस बात का विरोध कर रहे थे कि यह हिंदी में क्यों है। …(व्यवधान) उन्होंने कहा कि इसका नाम अंग्रेजी में होना चाहिए। …(व्यवधान)

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): People who had murdered more than 3,000 Sikhs are talking in this manner!…(*Interruptions*) These people have provoked the people there …(*Interruptions*) जिन लोगों ने उधर दंगा-फसाद करने के लिए उत्तेजन किया। …(व्यवधान) The priority of the House is, Sir, restoration of normalcy …(*Interruptions*) But they are behaving in this unruly manner and asking for resignation …(*Interruptions*) अगर वे चर्चा चाहते हैं तो पहले शांति रीस्टोर होनी चाहिए। …(व्यवधान) Let peace be restored …(*Interruptions*) Let normalcy be restored …(*Interruptions*)

Let normalcy be restored in the House. …(व्यवधान) **ये लोग फिर से उधर तनाव पैदा करना चाहते हैं।**…(व्यवधान) I strongly condemn it. …(व्यवधान) **ऐसे जो कागज वगैरह फाड़कर फेंक रहे हैं**, this is showing disrespect towards the people and the Chair. I strongly condemn this attitude. …(*Interruptions*) 3 **हजार लोगों का जो मर्डर किया**

…(व्यवधान) 1984 **में कुछ भी कार्रवाई नहीं की ।**…(व्यवधान) वे लोग आज इधर आकर हंगामा कर रहे हैं, शोर-शराबा कर रहे हैं ।…(व्यवधान) I strongly condemn this attitude. Let us start further business of the House. …(*Interruptions*)

डॉ. संजय जायसवाल : अध्यक्ष महोदय**,** बहुत**-**बहुत धन्यवाद ।**…(**व्यवधान**)** हमारे कांग्रेस के लोग हमेशा इमपेशेंट होते हैं और इस विवाद से विश्वास विधेयक में भी उन्होंने अपना इमपेशेंस शो किया । **…(**व्यवधान**)** इन्होंने यह विरोध किया कि इसका नाम हिंदी में क्यों हैं**? …(**व्यवधान**)** अगर उन्होंने गलती से भी भारत के संविधान की धारा अनुच्छेद 120, Language to be used in Parliament या फिर अनुच्छेद 210, Language to be used in Legislature या फिर अनुच्छेद 343, Official Language of Union of India **या फिर** Article 348(b) or (c) where the President can allow the language of whatever he wants या फिर अनुच्छेद 341**, Direction for development of Hindi,** इसमें से कोई भी अनुच्छेद ये लोग देख लेते**,** तो कम से कम से विवाद से विश्वास नाम क्यों इस बिल का है**,** इसका विरोध नहीं करते ।**…(**व्यवधान)

अध्यक्ष महोदय, दिक्कत यह नहीं है कि इस विधेयक का नाम हिंदी में क्यों है? …(व्यवधान) दिक्कत यह है कि माननीय वित्त मंत्री श्रीमती निर्मला सीतारमण जी ने अपने बजटीय भाषण में अंग्रेजी, हिंदी, कश्मीरी, तमिल, यहां तक कि फ्रेंच भाषा का भी प्रयोग किया, लेकिन उन्होंने एक शब्द भी इटैलियन में नहीं बोला ।…(व्यवधान) कांग्रेसी मित्रों को यह पच नहीं रहा है कि इनकी …* जो खुद आर और पार बोलकर दंगा भड़काने का काम इस देश में करती हैं, उनकी भाषा में कोई एक शब्द भी क्यों नहीं है? …(व्यवधान) इसीलिए इन लोगों को इस बिल से ऐतराज है ।…(व्यवधान)

जब भी एनडीए का कोई अच्छा कार्य होता है, ये लोग विवाद करते हैं ।…(व्यवधान) लेकिन भारत की जनता माननीय प्रधान मंत्री श्री नरेन्द्र मोदी पर पूरा विश्वास करती है और पूर्ण विश्वास के

* Not recorded.

साथ हम सब लोग विकास पर विश्वास करते हैं ।...(व्यवधान) माननीय प्रधान मंत्री जी के समय में सबका साथ, सबका विकास, विवाद से विश्वास, सबका विकास जैसे शब्दों को धरातल पर उतारने का काम किया है । ...(व्यवधान) यूपीए की सरकार में भी बहुत सारे शब्दों का प्रयोग होता था । ...(व्यवधान) उनके जमाने में शब्द प्रयोग होते थे, पॉलिसी पैरालिसिस, बिचौलियों की सरकार, टैक्स टेररिज्म ।...(व्यवधान) इन सभी शब्दों के लिए और इस देश में हजारों सिखों की दंगा में हत्या करने की जिम्मेदार यह पार्टी है ।...(व्यवधान) इस पार्टी का यही चरित्र है ।...(व्यवधान) यह हर जगह विवाद करती है ।...(व्यवधान) हर जगह पहले दंगा भड़काती है और उसके बाद कहती है कि क्यों विवाद हो रहा है?...(व्यवधान)

महोदय, इन्हीं के जमाने में दुनिया में उस जमाने की जो सबसे बड़ी मोबाइल कंपनी नोकिया थी, इसको इन्होंने टैक्स टेररिज्म करके, उसको तंग करके बंद कराया ।...(व्यवधान) जबकि भारत में आज के जमाने में दुनिया की सबसे बड़ी मोबाइल कंपनी सैमसंग ने भारत में अपनी सबसे बड़ी फैक्ट्री खोली ।...(व्यवधान) यही अंतर है इनमें और हम सभी में ।...(व्यवधान)

इस कानून से विरोधी दल बहुत दुखी हैं ।...(व्यवधान) इसलिए दुखी हैं, क्योंकि इसमें आईपीसी में कोई रिलीफ नहीं मिल रही है ।...(व्यवधान) इसमें धन शोधन निवारण अधिनियम में कोई रिलीफ नहीं मिल रही है ।...(व्यवधान) इसमें बेनामी सम्पत्ति निषेध अधिनियम में कोई रिलीफ नहीं मिल रही है ।...(व्यवधान) विदेशों में काला धन को इससे कोई मदद नहीं मिल रही है । ...(व्यवधान)

गैर-कानूनी संपत्ति में इनको कोई छूट नहीं मिल रही है, इसलिए इस विवाद से विश्वास बिल में न ...* मिल पा रही है ।...(व्यवधान) इसीलिए ये लोग इस तरह विरोध कर रहे हैं ।...(व्यवधान)

* Not recorded.

अध्यक्ष महोदय, वर्ष 1997 में इनके जमाने में भी वालेंटरी डिस्कलोज़र ऑफ इनकम स्कीम आई थी। …* ने छूट दी थी कि दुनिया का जितना कालाधन जो अपना है, लाओ और हमारे यहां सफेद कर लो, जैसा भी पैसा हो, चाहे विदेश से आया पैसा हो, चाहे रिश्वत से आया पैसा हो, चाहे …* से आया पैसा हो। …(व्यवधान) फर्क कि सभी कांग्रेसियों को छूट मिली, आज तक जितनी भी …* की है, सब वालेंटरी डिस्कलोज़र स्कीम में सब क्लियर कर लो। …(व्यवधान) हम न केवल सौ प्रतिशत टैक्स वसूल रहे हैं, बल्कि जो पैनेल्टी है, उस पर भी 25 प्रतिशत पैसा वसूल रहे हैं। कांग्रेस को इसीलिए सबसे ज्यादा तकलीफ हो रही है कि इनके …* को कोई इसमें मदद नहीं मिल पा रही है।…(व्यवधान)

मैं सभी विरोधी दलों से अनुरोध करूंगा कि 60 दिन का समय है, इस छूट का फायदा मोदी जी ने दिया है, उसका लाभ उठाएं, वरना फिर आप लोगों की हालत वैसे ही नोटबंदी के समय वाली हो जाएगी, केवल रोते रहेंगे।…(व्यवधान) आज तक, तीन साल से आप नोटबंदी का रोना रो रहे हैं। …(व्यवधान) जब भी बजट पर चर्चा होती है, तब इनका नोटबंदी का रोना शुरू हो जाता है।…(व्यवधान) खासकर मैंने देखा, बंगाल के तथाकथित एक सांसद ने कहा कि मेरी पार्टी से कोई नहीं बोलेगा, वह अकेले बोलेंगे और पूरे बजटीय भाषण में नोटबंदी से उनका अपना जो नुकसान हुआ था, उसका राग 25 मिनट अलापते रहे।…(व्यवधान) खैर, नोटबंदी के समय जो पैसा बैंक में डाला था, अब आप लोग पैनेल्टी देकर, टैक्स भरकर इस कानून का फायदा उठाएं। आप लोगों के लिए तो कोई ज्यादा रकम नहीं है क्योंकि इससे बहुत ज्यादा आपकी रकम डूब गई है, लेकिन इससे आम जनता को बहुत फायदा होगा।…(व्यवधान)

अध्यक्ष महोदय, मेरा यही कहना है कि माननीय वित्त मंत्री जी इतना बढ़िया बिल लाई हैं। हमारे सांसद हैं, सन्नी देओल, उनका बहुत फेमस डॉयलाग है – तारीख पर तारीख, तारीख पर

* Not recorded.

तारीख। इनकम टैक्स विभाग में इससे मुक्ति लेने का यह बहुत बड़ा उपाय हो सकता है।...(व्यवधान) इसमें 56 परसेंट ऐसे केस हैं कि अगर हम जीत भी जाएं तो केवल .2 प्रतिशत राशि बकाया की मिल पाएगी। यहां तक कि अगर 66 परसेंट केस जीतते हैं तो केवल 1.8 प्रतिशत राशि वापस होगी। इस बिल में इन सबको रिलीफ मिलेगा। ...(व्यवधान) भारत में आज के समय में अगर कोई सबसे बड़ा मुकदमेबाज है तो वह इनकम टैक्स डिपार्टमेंट है। इनकम टैक्स विभाग की हालत यह है कि 80 प्रतिशत केस में 30 प्रतिशत से भी कम जीतने का रिकॉर्ड है इसीलिए यह बहुत ही अच्छा बिल है। ...(व्यवधान) बेचारे आम करदाता जो पिसते रहते थे, कमिश्नर अपील में दो साल, इनकम टैक्स अपीलेट ट्रिब्युनल में तीन से पांच साल, हाई कोर्ट में पांच से आठ साल, सुप्रीम कोर्ट में पांच साल, इस सब चक्कर में 4 लाख 83 हजार केस फंसे हुए हैं और 9.32 लाख करोड़ आम जनता और सरकार का फंसा हुआ है। इसकी एक भी पाई से न तो जनता को लाभ हो रहा है और न सरकार को लाभ हो रहा है। इस फैसले से सीबीडीटी के भी लगभग 41 प्रतिशत केसिस का समाधान निकलेगा। ...(व्यवधान) सरकार की पालिसी है – 'ट्रस्ट आवर सिटिजन', यह सही मायने में इस केस से साकार होगा।...(व्यवधान) माननीय प्रधान मंत्री जी ने राजस्व ज्ञान गंगा में कहा था कि टैक्स कलैक्शन रैपिड होना चाहिए। रैपिड - आर से रेवेन्यु मोबिलाइजेशन, ए से एकाउंटिबिलिटी, पी से प्रोबिटी, आई से इन्फार्मेशन और डी से डिजिटलाइजेशन।...(व्यवधान)

मैं माननीय वित्त मंत्री श्रीमती निर्मला सीतारमण जी का बहुत-बहुत आभार व्यक्त करता हूं कि उन्होंने नरेन्द्र मोदी जी के इस सपने को जमीन पर उतारने में जिस तरह से 'सबका विश्वास' ने साथ दिया था, उसी तरह से 'विवाद से विश्वास' स्कीम भी बहुत सफल होगी और इससे आम करदाता, जिनके पास उतना भी पैसा बाकी नहीं रहता है और उससे ज्यादा वकीलों पर खर्चा कर देते हैं। ...(व्यवधान)

उन सबको इससे बचाव में मदद मिलेगी और नरेन्द्र मोदी जी की जो पॉलिसी है इस देश की हर जनता को विश्वास में लेकर के आगे बढ़ने की, उसका यह बिल अक्षरश: पालन करता है। यह अलग बात है कि कांग्रेस का यह चरित्र रहा है कि पहले इनकी तथाकथित ... * इस देश को भड़काती हैं कि आर या पार कर लेना है। ...(व्यवधान) भारत के किसी नागरिक से इसका कोई संबंध नहीं है।...(व्यवधान) फिर भी, जब सोनिया गांधी ने और ... * ने इस देश में दंगे भड़काने के लिए आर या पार की बात कही, तभी इन्हीं लोगों ने दंगे का ... * किया है। ...(व्यवधान) इन लोगों की जांच होनी चाहिए। जितने भी तरह के ये मिले हैं, उन सबों में ये जिम्मेवार हैं। कांग्रेस के नेताओं की जांच होनी चाहिए कि ये सारे नेता उसमें मिले हुए हैं। जिस तरह से इन्होंने नोटबंदी में देश को लूटने का काम किया और इनके कालेधन को देश में पकड़ा गया, इसीलिए आज तक ये दु:खी रहते है। इसी प्रकार यह 'विवाद से विश्वास'...(व्यवधान)

माननीय अध्यक्ष: सभा की कार्यवाही तीन बजे तक के लिए स्थगित की जाती है।

14.31 hrs

(The Lok Sabha then adjourned till Fifteen of the Clock)

---

* Not recorded.

15.00 hrs

The Lok Sabha re-assembled at Fifteen of the Clock.

(Shrimati Rama Devi *in the Chair*)

…(व्यवधान)

15.01 hrs

(At this stage, Shri B. Manickam Tagore and some other hon. Members came and stood on the floor near the Table.)

…(व्यवधान)

माननीय सभापति: आप लोगों ने जो कुछ किया है, बहुत गलत किया है। आप लोगों को यह ध्यान में रखना होगा। यह उद्दण्डता की हद हो गई है।

…(व्यवधान)

माननीय सभापति: हाउस की कार्यवाही चार बजे तक स्थगित की जाती है।

15.01 hrs

Then Lok Sabha adjourned till Sixteen of the Clock.

———————

16.00 hrs

The Lok Sabha re-assembled at Sixteen of the Clock.

(Dr. (Prof.) Kirit Premjibhai Solanki *in the Chair*)

16.0 ½ hrs

(At this stage, Shri B. Manickam Tagore and some other hon. Members came and stood on the floor near the Table.)

माननीय सभापति : आप लोग अपने स्थान पर वापस जाइए।

…(व्यवधान)

HON. CHAIRPERSON: The House stands adjourned till 4.30 p.m.

16.01 hrs

The Lok Sabha then adjourned till Thirty Minutes past Sixteen of the Clock.

_____

16.30 hrs

The Lok Sabha reassembled at Thirty Minutes past Sixteen of the Clock.

*(*Hon. Speaker *in the Chair)*

…(व्यवधान)

16.30 ½ hrs

(At this stage, Adv. Dean Kuriakose and some other hon. Members came and stood on the floor near the Table.)

…(व्यवधान)

माननीय अध्यक्ष : एक मिनट के लिए शांत हो जाइए।

…(व्यवधान)

माननीय अध्यक्ष : श्री अधीर रंजन चौधरी जी, प्लीज शांत हो जाइए। आप सभी अपनी जगह पर जाइए।

…(व्यवधान)

16.31 hrs

OBSERVATION BY THE SPEAKER - Contd.

(ii)Need to maintain the dignity of the House

माननीय अध्यक्ष : माननीय सदस्यगण, हम सभी का यही प्रयास होना चाहिए कि हम इस संसद की मर्यादा को बनाए रखें। मैं पूरे सदन से व्यक्तिगत रूप से भी आग्रह करूंगा कि जो वरिष्ठ सदस्य हैं, वे इसमें हस्तक्षेप करें और सदन की गरिमा को बनाए रखें। आज इस सदन में जो कुछ भी हुआ है, मैं उससे आज व्यक्तिगत रूप से बहुत दुखी हूं। आप दुखी नहीं होंगे, लेकिन मैं व्यक्तिगत रूप से दुखी हूं।

…(व्यवधान)

माननीय अध्यक्ष : मैं ऐसी किसी भी परिस्थिति में सदन संचालित नहीं करना चाहता हूं। अगर आप सब लोग मिलकर संसद की परंपरा, नियम के अनुसार, क्योंकि सदन सभी का है, सब मिलकर आपस में सहमति कर लें, विचार-विमर्श कर लें, हमेशा के लिए सदन की मर्यादा बन जाए, ताकि हम पूरे देश में उस मर्यादा से एक दिशा दे सकें और भारत के लोकतंत्र को मजबूत कर सकें। मैं यह चाहूंगा कि जब सदन ठीक से चले और लोकतंत्र को मजबूत करने के लिए चले, तभी सदन को चलाना चाहिए।

सभा की कार्यवाही मंगलवार, दिनांक 3 मार्च, 2020 को सुबह 11 बजे तक के लिए स्थगित की जाती है।

16.32 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 3, 2020/Phalguna, 13 1941(Saka).